

(A)

Central Administrative Tribunal, Principal Bench

Original Application No.408 of 2003

New Delhi, this the 24th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

S.D. Ansari,  
S/o Mohd. Bechan Ansari,  
R/o Qr. No. 255, Krishi Kunj  
IARI, Pusa, New Delhi.

.... Applicant

(By Advocate: Shri Chittranjan Hati)

Versus

1. Union of India,  
Through: Secretary,  
Ministry of Agriculture,  
Krishi Bhawan  
New Delhi.
2. I.C.A.R.,  
Through:  
Director General/Secretary,  
Krishi Bhawan, New Delhi.
3. I.A.R.I.  
Through: Director  
Pusa, New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant does not press the present application and states that if so advised, applicant will approach administratively to the respondents. Subject to aforesaid, he does not press the present application.

2. Dismissed as withdrawn.

V.K. Majotra  
( V.K. Majotra )  
Member (A)

/dkm/

V.S. Aggarwal  
( V.S. Aggarwal )  
Chairman